

Central Administrative Tribunal
Principal Bench

O.A. No. 1017 of 2001

New Delhi, dated this the 30th April, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Ganeshi Lal,
S/o late Shri Shiban Lal,
R/o Village Garh Khera,
P.O. Atali,
District Faridabad,
Haryana,
Working as TGT (G)
Sarvodaya Vidyalaya,
Noor Nagar, Okhla, New Delhi. . . Applicant

(By Advocate: Shri R.R. Arvind)

Versus

1. Govt. of NCT of Delhi through
the L.G., NCT of Delhi
Raj Niwas, Sham Nath Marg,
Delhi-110054.
2. The Secretary,
Dept. of Education,
NCT of Delhi, Old Secretariat,
Delhi-110054.
3. Director of Education,
NCT of Delhi, Delhi.
4. Dy. Director of Education,
Dist. South, Defence Colony,
New Delhi.
5. Dy. Commissioner of Police,
P.S. Nizamuddin,
New Delhi. . . Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant impugns Respondents' Memo dated
19.8.99 (Annexure 2) initiating Departmental
Proceedings under Rule 14 CCS (CCA) Rules, 1965.

2. Applicant's counsel informs us that
applicant had submitted a written statement of

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defence in October 1999 (Annexure 18), but the same has not been disposed of as yet, and meanwhile an enquiry officer has been appointed to conduct the proceedings vide order dated 12.11.99.

3. If these assertions are correct we dispose of this O.A. at the preliminary stage itself with a direction to respondents, to dispose of applicant's aforesaid written statement of defence by a detailed, speaking and reasoned order under intimation to applicant within three months from the date of receipt of a copy of this order, before proceeding any further with the D.E. initiated against applicant.

4. While disposing of applicant's written statement of defence respondents will apply their mind to each of the contentions raised therein.

5. If thereafter any further grievance still survives it will be open to applicant, to agitate the same through original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly. Let a copy of the O.A. be ~~placed~~ ^{annexed} along with this order. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

karthik

S.R. Adige
(S.R. Adige)
Vice Chairman (A)